

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

Item No. 105

**IA(I.B.C)/899 (CH)2024**  
**And**  
**C.P. (IB)/230(CH)2018**  
**(Restored)**

**IN THE MATTER OF:**

**Praveen Jain, Prop Bharat  
Traders**

**...Petitioner-Operational Creditor**

**Versus**

**Rissala Products Pvt. Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 9, 60(5), IBC 2016**

**Order delivered on 08.04.2024**

**CORAM:**

**SHRI. L.N. GUPTA,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner : Mr. Vishwendra Verma, Advocate  
and respondent in  
IA(I.B.C)/899  
(CH)2024**

**For the respondent : Already proceeded ex parte vide order dated  
in main petition 21.12.2023.**

**For the applicant in : Ms. Mannat Anand, Advocate  
IA(I.B.C)/899  
(CH)2024**

**ORDER**

**IA(I.B.C)/899 (CH)2024**

This application has been filed under Section 60(5) of IBC, 2016 for setting aside the *ex parte* order dated 21.12.2023 against the applicant along with supporting affidavit. We have heard the submissions made by the

Priyanka  
08.04.2024

respondent to this application. The counsel for the respondent has submitted that they have no objections in allowing the application and prayed for deciding the matter on merits. After hearing the both the parties and in the interest of justice and fair play, the present application bearing **IA(IBC)/899(CH)2024 stands allowed.**

**C.P. (IB)/230(CH)2018**

Heard the submissions made by the counsel for the petitioner-Operational Creditor. The Registry has pointed out that the petitioner has not uploaded the e-record of the petition in the DMS portal. Therefore, Ld. counsel for the petitioner-Operational Creditor is directed to upload his petition within two weeks. Let the matter be posted for arguments on merits on 24.04.2024 before the Regular Bench.

Sd/-

**(L.N. GUPTA)**  
**HON'BLE MEMBER (T)**

Sd/-

**(Dr. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**